

LOK SABHA DEBATES Date 12.12.2014

(Part II—Proceedings other than Questions and Answers)

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LOK SABHA

Wednesday, 7th December, 1955

The Lok Sabha met at Eleven of
the Clock

[MR. SPEAKER in the Chair]

QUESTIONS AND ANSWERS

(See Part I)

12.05 P.M.

MESSAGES FROM RAJYA SABHA

Secretary: Sir, I have to report the following four messages received from the Secretary of Rajya Sabha:

(i) "In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 5th December, 1955, agreed without any amendment to the Press and Registration of Books (Amendment) Bill, 1955, which was passed by the Lok Sabha at its sitting held on the 22nd November, 1955."

(ii) "In accordance with the provisions of sub-rule (6) of rule 162 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Indian Stamp (Amendment) Bill, 1955, which was passed by the Lok Sabha at its sitting held on the 28th November, 1955, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

(iii) "I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on Monday, the 5th December, 1955,

passed the enclosed motion concurring in the recommendation of the Lok Sabha that the Rajya Sabha do join in the Joint Committee of the Houses on the Bill to prevent undesirable transactions in securities by regulating the business of dealing therein, by prohibiting options and by providing for certain other matters connected therewith. The names of the members nominated by the Rajya Sabha to serve on the said Joint Committee are set out in the motion.

Motion

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do join in the Joint Committee of the Houses on the Bill to prevent undesirable transactions in securities by regulating the business of dealing therein, by prohibiting options and by providing for certain other matters connected therewith, and resolves that the following members of the Rajya Sabha be nominated to serve on the said Joint Committee: Shri H. C. Dasappa, Shri Shriyans Prasad Jain, Shri T. S. Pattabiraman, Shri A. Dharam Das, Shri Chandulal P. Parikh, Shri D. Y. Pawar, Kazi Karimuddin, Shri M. M. Sur, Shri R. S. Doogar, Shri Bhogilal M. Shah, Prof. A. R. Wadia, Shri T. V. Kamalawamy, Shri B. C. Ghose, Shri N. D. M. Prasadarao and Shri M. C. Shah."

(iv) "In accordance with the provisions of rule 97 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Working Journalists (Conditions of Service) and Miscellaneous

[Secretary]

Provisions Bill, 1955, which has been passed by the Rajya Sabha at its sitting held on the 1st December, 1955."

WORKING JOURNALISTS (CONDITIONS OF SERVICE) AND MISCELLANEOUS PROVISIONS BILL

Secretary: Sir, I lay the Working Journalists (Conditions of Service) and Miscellaneous Provisions Bill, 1955, as passed by Rajya Sabha, on the Table of the House.

PAPERS LAID ON THE TABLE NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT

The Deputy Minister of Food and Agriculture (Shri M. V. Krishnappa): I beg to lay on the Table a copy of each of the following Notifications of the Ministry of Food and Agriculture containing certain Orders, under subsection (6) of Section 3 of the Essential Commodities Act, 1955:

- (1) Notification No. S.R.O. 2264, dated the 15th October, 1955.
- (2) Notification No. S.R.O. 2210, dated the 8th October, 1955.
- (3) Notification No. S.R.O. 2154, dated the 1st October, 1955.
- (4) Notification No. S.R.O. 1792, dated the 20th August, 1955.
- (5) Notification No. S.R.O. 1793, dated the 20th August, 1955.
- (6) Notification No. S.R.O. 1450, dated the 9th July, 1955.
- (7) Notification No. S.R.O. 1396, dated the 2nd July, 1955.
- (8) Notification No. S.R.O. 3405, dated the 5th November, 1955.

[Placed in Library. See No. S-434/55]

BUSINESS ADVISORY COMMITTEE

THIRTIETH REPORT

Shri M. A. Ayyangar (Tirupati): I beg to present the Thirtieth Report of the Business Advisory Committee.

TWENTY-NINTH REPORT

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): I beg to move:

"That this House agrees with the Twenty-ninth Report of the Business Advisory Committee subject to the modification that 7 hours instead of 5 hours be allotted to the Insurance (Amendment) Bill as recommended by the Business Advisory Committee in their Thirtieth Report presented in the House today."

Mr. Speaker: Yesterday the Business Advisory Committee considered the question of the time to be allotted to the Bill that is at present under the discussion of the House, namely, the Bill to amend the Insurance Act, 1938. The consideration motion was being discussed and the Business Advisory Committee thought that there should be an amendment in its recommendation and that 2 hours more should be allotted for this discussion. The motion will, therefore, be slightly amended. I shall place it before the House.

Motion moved:

"That this House agrees with the Twenty-ninth Report of the Business Advisory Committee subject to the modification that 7 hours instead of 5 hours be allotted to the Insurance (Amendment) Bill as recommended by the Business Advisory Committee in their Thirtieth Report presented in the House to-day."

Shri Kamath (Hoshangabad): I would like to invite your attention to two matters arising out of this Report. I shall refer first to the fifth para. It is an of-told tale that there is shortage of time during a session. I remember before I returned to this Parliament to have read in the papers that you, in your wisdom, had decided that Parliament should sit at least for 7 months in the year to transact its business efficiently. So far as I can see, this year Parliament has met only for about 6 months. I think the Press reported your decision last year that Parliament should sit at least for 7